

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2085
ANSWERED ON:05.08.2003
REVIEW OF IPC/Cr.P.C. CRIME AGAINST WOMEN
IQBAL AHMED SARADGI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the crime against women is increasing day-by-day;
- (b) if so, whether various women groups and organizations in the country have urged the Government to review IPC and Cr. P.C. to check crimes against women;
- (c) if so, the details in this regard; and
- (d) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a): The incidents of crimes committed against women as reported in 1999, 2000 and 2001 were 135771, 141373 and 143795 respectively. The available data indicates an increasing trend during the last three years for cases registered under IPC.

(b) to (d): SAKSHI, an NGO working for child rights filed a writ petition before the Supreme Court in 1997 seeking, inter-alia changes in laws relating to sexual abuse of children and specifically praying for court directions for expanding the definition of the expression `sexual intercourse` as contained in Section 375 of Indian Penal Code. The Supreme Court directed the Law Commission of India to examine the laws and suggest changes in the legal system, if required. The Law Commission of India in its 172nd Report suggested changes in Indian Penal Code, Criminal Procedure Code and Indian Evidence Act.

The Government had set up a Committee under the Chairmanship of Justice V.S. Malimath, former Chief Justice of Kerala and Karnataka High Courts to consider Measures to revamp the Criminal Justice System of the country. The Committee has submitted its report.